

MR CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for payment of pension and provision of other facilities to widows."

*The motion was adopted.*

SHRIMATI BASAVA RAJESWARI : I introduce the Bill.

15.38 1/2 hrs

ABOLITION OF BEGGING BILL\*

[English]

SHRIMATI BASAVA RAJESWARI (Bellary) : I beg to move for leave to introduce a Bill to provide for abolition of of begging and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto."

*The motion was adopted*

SHRIMATI BASAVA RAJESWARI : I introduce the Bill.

15.39 hrs.

BANNING OF SEX DETERMINATION TESTS BILL\*

[English]

SHRIMATI BASAVA RAJESWARI (Bellary) : I beg to move for leave to introduce a Bill to provide for ban on pre-birth sex

determination tests and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for ban on pre-birth sex determination tests and for matters connected therewith,"

*The motion was adopted.*

SHRIMATI BASAVA RAJESWARI : I introduce the Bill.

15.39 1/2 hrs.

DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL\*

[English]

SHRI HARISH RAWAT (Almora) : I beg to move for leave to introduce a Bill to provide for the improvement of working conditions of domestic workers.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the improvement of working conditions of domestic workers."

*The motion was adopted*

SHRI HARISH RAWAT : I introduce the Bill.

15.40 hrs.

CEILING ON WAGES BILL\*

[English]

SHRI DHARMESH PRASAD VARMA

(Bettiah) : I beg to move for leave to introduce a Bill to provide for ceiling on wages of a family and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for ceiling on wages of a family and for matters connected therewith."

*The motion was adopted*

SHRI DHARMESH PRASAD VARMA :  
I introduce the Bill.

15.40 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Substitution of new article for article  
263)

[English]

SHRI DHARMESH PRASAD VARMA  
(Bettiah) : I beg to move to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI DHARMESH PRASAD VARMA :  
I introduce the Bill.

15.41 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 30A)

[English]

SHRI DHARMESH PRASAD VERMA

(Bettiah) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI DHARMESH PRASAD VARMA :  
I introduce the Bill.

15.41 1/2 hrs

DISABLED PERSONS (REHABILITATION  
AND WELFARE) BILL\*

[English]

SHRI UTTAM RATHOD (Hingoli) : I beg to move for leave to introduce a Bill to provide for the rehabilitation and welfare of the disabled.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the rehabilitation and welfare of the disabled."

*The motion was adopted.*

SHRI UTTAM RATHOD : I introduce\*\*  
the Bill.

15.42 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new articles 281A and  
281B)

[English]

SHRI CHITTA BASU (Barasat) : I beg to

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 16.3.1990.

\*\* Introduce with the recommendation of the President.